

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

this the 05th day of *September, 2007.*

HON'BLE MR. K.S. MENON, MEMBER-A

ORIGINAL APPLICATION NO. 1636 OF 2005

1. Inayat Ullah Qureshi, Aged about 59 years, S/o Sri Navi Baksh Qureshi, R/o 75 Manisha Ganj, Sipri Bazar, Jhansi.
2. Tahir Alam Qureshi, Aged about 32 years, S/o Shri Inayat Ullah Qureshi, R/o 775 Manisha Ganj, Sipri Bazar, Jhansi.

.....Applicants.

V E R S U S

1. Union of India through General Manager, N.C.R., Allahabad.
2. D.R.M., N.C.R., Jhansi.

.....Respondents

Present for the Applicant:
Present for the Respondents:

S.M. Ali
Sri R.K. Nigam
Sri A.K. Pandey

Corrected on
29.9.2007
J. Menon
21.9.07

O R D E R

Heard Sri S.M. Ali, holding brief of Sri R.K. Nigam, counsel for applicant and Sri D. Tiwari holding brief of Sri A.K. Pandey for respondents.

Corrected on
21.9.2007
J. Menon
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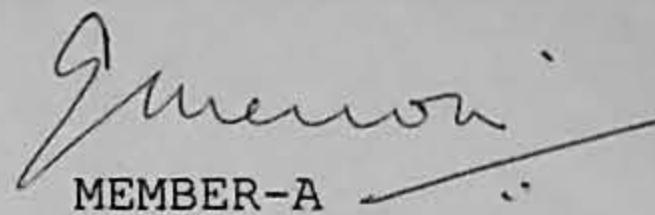
2. Both the counsel agree that the relief nos. 1 and 2 have already been granted by the respondents themselves. As regards relief no.3, the applicant has sought directions to be issued regarding payment of salary from 19.7.1999 to 21.11.1999 alongwith interest with all consequential benefits. The

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(8)

learned counsel for the applicant states that representation to this effect was filed by the applicant on 29.1.2002, which has not been disposed of as yet by the respondents.

3. This O.A. can be disposed of with a direction to the respondents to consider and decide the representation of the applicant dated ~~29.1.1992~~ ^{29.1.2002} *Corrected on
21.9.2007* *Emerson
21.9.07* within a period of three months from the date the certified copy of this order is placed before him. The O.A. is accordingly disposed of with no order as to costs.


MEMBER-A

GIRISH/-